Orgasniser

Tamil Nadu: Custodial death of temple security guard Ajith Kumar under DMK regime sparks outrage

https://organiser.org/2025/06/30/300252/bharat/tamil-nadu-custodial-death-of-temple-security-guard-ajith-kumar-under-dmk-regime-sparks-outrage/

June 30, 2025

Sivaganga: Tamil Nadu is once again gripped by outrage following the alleged custodial death of a 27-year-old temple security guard, B Ajith Kumar, in Sivaganga district. The incident, which occurred on June 28 during a police inquiry into a gold jewellery missing complaint, has ignited fierce condemnation from human rights activists and opposition parties, who accuse the ruling Dravida Munnetra Kazhagam (DMK) government of hypocrisy and a pattern of unchecked police brutality.

Critics are drawing sharp parallels to the infamous Sathankulam custodial deaths of Jeyaraj and Bennix five years ago, a case that saw widespread condemnation and financial compensation from the then AIADMK government. Now, the tables have turned, with the AIADMK, BJP, and other parties vociferously demanding justice for Ajith Kumar, alleging he was subjected to “third-degree interrogation” methods that ultimately cost him his life. They contend that because the victim is Hindu, the DMK and its allies, who were vociferous then, are now maintaining a conspicuous silence, treating this as “another routine lockup death.”

Ajith Kumar, employed under the Tamil Nadu’s Hindu Religious and Charitable Endowments (HR&CE) Department, was picked up as a suspect on June 27 in connection with a complaint filed by 76-year-old Sivakami and her doctor daughter Nikitha from Madurai. The women alleged that 9.5 sovereign gold jewels went missing from their car after Ajith Kumar assisted them with parking at the Bhadrakaaliamman temple. Ajith, who did not know driving, had reportedly sought help from another person to park the vehicle.

His family has presented a harrowing account of his final hours. “Ajith was brutally beaten, resulting in blood oozing till day dawn. He died during custody,” his family members told the media.

BJP functionary Amar Prasad Reddy took to social media to express his anguish and criticize the DMK government, stating, “B. Ajith Kumar (27), a temple security guard, was tortured to death in police custody in Sivaganga. No proof. No justice. Just brutality. Since DMK came to power, Tamil Nadu recorded 109 custodial deaths in a single year (2021–22). 24+ torture-linked deaths since 2022. Is this the Dravidian Model? Or a state-approved slaughterhouse? @CMOTamilnadu”.

அதிமுக ஆட்சியில் சாத்தான்குளம் ஜெயராஜ், பென்னிக்ஸ் லாக்கப் மரணம்.

தற்போது திமுக ஆட்சியிலும் தொடரும் அவலம் 😭

pic.twitter.com/HUxR78GDah

— JEYAN J (@Kumari_Jeyan) June 30, 2025

The raw grief of Ajith Kumar's mother, wailing, "I wanted him to come back alive," has resonated widely, amplifying the demand for accountability.

திமுகவின் – திராவிட மாடல் ஆட்சி.. இது தான்…👇👇

" அய்யோ என் பையன் இப்படி வாய் மூடி இருக்க மாட்டானே..? அம்மாவ பாருடா அஜித்தே..! " விசாரணைக்காக அழைத்து செல்லப்பட்டு போலீசாரால் தாக்கப்பட்டு உயிரிழந்த தனது மகன் உடலை பார்த்து கதறி அழுத தாயார் மற்றும் உறவினர்கள்..!!

அந்தத்தாய்க்கு… pic.twitter.com/BBYeyxQ2ES

— இந்துத்துவம் 🏴 (@VVR_Krish) June 29, 2025

Ajith Kumar's brother, Naveen, emphatically stated, "We want justice, not compensation. This should be the last such incident. It should not happen to anyone. This is our true faithful demand." Naveen further alleged that Ajith Kumar was "reportedly tortured for 18 hours without any formal legal procedure." Witnesses claim he was "beaten with rods, tied to a tree, and forced to drink chilli-laced water." Naveen also bravely recounted how he too was allegedly beaten to coerce a false confession. "A team has taken us from our house, not to the police station but to different place including to an isolated place, were we were thrashed badly with our hands tied. Ajith He was unable to bear the beating, lied that he would show the place, a cowshed, where the jewels are kept. On being taken there, he was beaten again and he collapsed."

#JUSTIN | எங்களுக்கு நீதிதான் வேண்டும். எந்த நிவாரணமும் தேவை இல்லை – அஜித்குமாரின் சகோதரர் நவீன் #CustodyDeath | #Police | #Tiruppuvanam | #Sivaganga | #PoliceStation pic.twitter.com/321kUoMkQy

— PuthiyathalaimuraiTV (@PTTVOnlineNews) June 30, 2025

The incident has sparked protests demanding a Central Bureau of Investigation (CBI) probe, with activists pointing to a disturbing pattern of custodial deaths in the state. There are also allegations that DMK functionaries have offered monetary help and a government job to the victim's family, perceived by some as an attempt to dilute the severity of the case and quell protests.

According to reports, since 2022, 24 custodial deaths have occurred in Tamil Nadu as a direct result of police torture. These include the horrific case of a 17-year-old in a

Chengalpattu juvenile home who reportedly sustained 96 injury marks. Critics lament that despite a Supreme Court mandate in 2020 for fully functional CCTV cameras in all police stations, the Tamil Nadu government has not taken it seriously. While the TN DGP claimed that 99% of stations had CCTVs, reports suggest even Deputy Superintendent of Police (DSP) offices lack such surveillance. The fifth Tamil Nadu Police Commission Report had also recommended prompt investigations and strong action against custodial violence.

Journalist Thinakaran Rajamani critically observed, "under the Dravidian Model DMK government custodial death continues unabated."

#Ajithkumar's family says suspension is not enough & demands murder case be registered against police personnel involved in the alleged Sivaganga #CustodialDeath #JusticeForAjithkumar pic.twitter.com/CVpl6dFZnB

— Thinakaran Rajamani (@thinak_) June 30, 2025

Data cited by critics paints a grim picture: The National Human Rights Commission of India (NHRC) documented 2152 deaths in judicial custody and 155 deaths in police custody across India until February 28, 2022, for the period 2021-22. In 2024 alone, over 300 accused persons reportedly entered Chennai's Puzhal Prison with broken limbs, which police notoriously attributed to "slippery toilets." Additionally, 21 encounter killings have been reported since 2021 in Tamil Nadu.

Adding to the mounting pressure, the Madurai bench of the Madras High Court took suo motu cognizance of Ajith Kumar's death on June 30. Justices SM Subramaniyam and CV Karthikeyan sternly questioned the police, asking, "Was he a terrorist to deserve this?" The court remarked, "It is understandable if the police had acted in self-defence when the victim posed a threat with weapons. But why in this case?" It has directed the police to file a comprehensive report on all custodial deaths in the last four years.

Meanwhile, the AIADMK legal wing has filed a separate petition, asserting that 24 custodial deaths have taken place during the past four years. Thirupuvanam judicial magistrate R. Venkadesh Prasanth has commenced an inquiry into Ajith Kumar's death.

Following widespread protests, Superintendent of Police Ashish Rawat suspended constables Raja, Sankara Manikandan, Prabhu, Anand, and head constable Kannan. Leaders from AIADMK, BJP, PMK, NTK, TVK, and others have strongly condemned the death, demanding strict action against all involved police personnel and compensation for the bereaved family. The hashtag #justiceforAjithkumar trended on social media.

AIADMK general secretary Edappadi K. Palaniswami sought a judicial inquiry by the district judge, demanding that those responsible be brought to book and that the state provide compensation. Tamil Nadu BJP president Nainar Nagenthran echoed these sentiments, stating, "Ajithkumar's relatives have said that he died due to the manhandling… CM M.K. Stalin, who is directly supervising the functioning of the police department, should ensure justice for the death.

Bhaskar English

SHO slaps shopkeeper during argument on the road:Video shows man fainting, falling down; another youth dragged away as people stand and watch

https://www.bhaskarenglish.in/local/rajasthan/news/sho-slaps-shopkeeper-video-shows-fainting-police-drag-youth-crowd-watches-silently-during-rally-incident-135344512.html

Kota 3 hours ago

SHO slaps shopkeeper in Kota, youth faints on spot

Incident happened during Maharana Pratap Jayanti rally in evening

CCTV footage surfaces; DSP Rajesh Taylor to investigate case

In Kota, the station in-charge slapped a shopkeeper for not removing goods from the road, causing the young man to faint.

Police officers dragged the youth to the side. The incident occurred during a rally being taken out on Maharana Pratap Jayanti at 6 PM on May 29.

Now its CCTV footage has emerged, which shows the entire sequence of events. SP Dr. Amrita Duhan has assigned DSP Rajesh Taylor to investigate the matter.

Allegations of arbitrary behavior against shopkeeper The victim Rizwan has filed a complaint against Cathunipol Station Officer Pushpendra Banshiwal. Investigation Officer DSP Rajesh Taylor said - statements from the Station Officer have been taken.

According to him, a rally was being taken out on Maharana Pratap Jayanti. The road was quite narrow. A fabrication shop owner had spread materials on the road.

The Station Officer asked him three to four times to remove the materials, but he did not comply. The shopkeeper instead started misbehaving.

He said that the boys who work at the shop were not present. When they come, the materials would be removed.

He suggested taking the rally through another road. In his statement, the youth mentioned about some previous illness. He may have possibly fainted and fallen due to that reason. Doctors' statements are yet to be taken.

Complaint filed with Human Rights Commission and Lokayukta Shopkeeper Rizwan says - Someone else's bike was parked outside the shop. The bike was locked, so he couldn't move it.

The station in-charge got angry about this and started pushing and slapping him in the middle of the market.

I even fell unconscious. Rizwan said that a complaint about the assault has also been filed with the National Human Rights Commission and Lokayukta.

TV9Hindi

Video- दूसरे की बाइक लॉक थी तो हटा नहीं पाया, थानेदार ने दुकानदार पर बरसाए थप्पड़, बेहोश हुआ तो सड़क पर घसीटा

कोटा में एक दुकानदार के साथ पुलिस की बर्बरता का वीडियो वायरल हुआ है. थानाधिकारी ने एक दुकानदार को बेरहमी से पीटा. पीड़ित ने मानवाधिकार आयोग और लोकायुक्त में भी शिकायत दर्ज कराई है.

https://www.tv9hindi.com/state/rajasthan/kota-police-brutality-shopkeeper-assault-3367299.html

TV9 Bharatvarsh | Updated on: Jun 30, 2025 | 3:17 PM

राजस्थान के कोटा में पुलिस की बर्बरता की शर्मसार करने वाली घटना सामने आई है. एक थानेदार और पुलिसकर्मियों ने एक दुकानदार पर थप्पड़ों की बारिश कर दी. मारपीट से दुकानदार बेहोश हो गया तो आरोपी पुलिसकर्मी घसीटकर सड़क किनारे ले गए. इसका वीडियो भी सोशल मीडिया पर वायरल हो रहा है.

यह घटना 29 मई 2025 की है, जब कैथूनीपोल थाना क्षेत्र में थानाधिकारी पुष्पेंद्र बंसीवाल द्वारा एक दुकानदार रिजवान के साथ सरेआम मारपीट की गई. रिजवान पेशे से अलमारी बनाने का काम करता है. जिस दिन उसके साथ मारपीट हुई, वह अपनी दुकान पर ही मौजूद था.

थानेदार ने थप्पड़ों की बारिश की

बताया जा रहा है कि दुकान के बाहर किसी अन्य व्यक्ति की बाइक खड़ी थी. थानाधिकारी ने रिजवान से बाइक हटाने को कहा, लेकिन रिजवान ने बताया कि बाइक उसकी नहीं है और वह लॉक होने की वजह से बाइक को हटा भी नहीं सका. इसके बावजूद थानाधिकारी ने गुस्से में आकर बीच सड़क रिजवान को जोरदार कई थप्पड़ जड़ दिए. मौके पर मौजूद अन्य पुलिसकर्मियों ने भी उसके साथ मारपीट की. मारपीट की वजह से रिजवान बेहोश होकर गिर पड़ा.

रिजवान के अनुसार, कुछ दिन पहले ही उसके कान का ऑपरेशन हुआ था, लेकिन पुलिस ने उसकी कोई बात नहीं सुनी. इस घटना के बाद उसने राष्ट्रीय मानवाधिकार आयोग और लोकायुक्त को शिकायत भेजी है, साथ ही कोर्ट में भी मामला दर्ज कराया है.

क्या बोले पुलिस अफसर?

थानाधिकारी पुष्पेंद्र बंसीवाल ने अपने ऊपर लगे आरोपों को खारिज करते हुए कहा कि महाराणा प्रताप जयंती के चलते इलाके में रैली होनी थी, जिस कारण दुकानों के बाहर से अतिक्रमण हटाने का आदेश दिया गया था. उन्होंने आरोप लगाया कि रिजवान ने उनके साथ बदसलूकी की, जिसके चलते उसे थाने ले जाया जा रहा था.

हालांकि, वायरल हुए सीसीटीवी फुटेज में थानेदार और पुलिसकर्मियों द्वारा रिजवान की पिटाई स्पष्ट रूप से देखी जा सकती हैय कोटा की पुलिस अधीक्षक डॉ. अमृता दुहन ने मामले की गंभीरता को देखते हुए जांच

की जिम्मेदारी डीएसपी राजेश टेलर को सौंपी है. यह घटना अब कोटा शहर में चर्चा का विषय बन गई है. स्थानीय लोगों और सामाजिक संगठनों ने पुलिस की इस कार्यप्रणाली पर नाराजगी जताते हुए निष्पक्ष जांच की मांग की है.

Bharat24Live

लॉक्ड बाइक नहीं हटा पाया थानेदार, दुकानदार पर कर दी थप्पड़ों की बौछार, बेहोश होकर गिरा तो सड़क पर घसीटा

Kota News: राजस्थान के कोटा से पुलिसिया ज़्यादती की एक और शर्मनाक तस्वीर सामने आई है. एक थानेदार और उसके सहयोगी पुलिसकर्मियों द्वारा एक दुकानदार की सरेआम पिटाई का वीडियो सोशल मीडिया पर वायरल हो रहा है.

https://bharat24live.com/news/kota-police-brutality-shopkeeper-assault

Yuvraj Singh | Date: 30-06-25 19:13

Kota News: राजस्थान के कोटा से पुलिसिया ज़्यादती की एक और शर्मनाक तस्वीर सामने आई है. एक थानेदार और उसके सहयोगी पुलिसकर्मियों द्वारा एक दुकानदार की सरेआम पिटाई का वीडियो सोशल मीडिया पर वायरल हो रहा है. मामला कोटा के कैथूनीपोल थाना क्षेत्र का है, जहां 29 मई 2025 को अलमारी बनाने वाले दुकानदार रिज़वान को केवल इसलिए पीटा गया क्योंकि उसने दूसरे की बाइक नहीं हटा पाई.

थप्पड़ों की बौछार और फिर घसीटा

दुकान के बाहर किसी और की बाइक खड़ी थी, जो लॉक थी. थानेदार पुष्पेंद्र बंसीवाल ने रिज़वान से बाइक हटाने को कहा. रिज़वान ने असमर्थता जताई, लेकिन थानेदार ने गुस्से में आकर थप्पड़ों की बारिश कर दी. यही नहीं, अन्य पुलिसकर्मियों ने भी मारपीट में साथ दिया. रिज़वान के अनुसार, उसका कुछ दिन पहले कान का ऑपरेशन हुआ था, लेकिन पुलिस ने यह जानने की भी कोशिश नहीं की. पिटाई से बेहोश होने के बाद उसे सड़क पर घसीटा गया.

वायरल वीडियो ने खोली सच्चाई

पूरी घटना का सीसीटीवी वीडियो सामने आने के बाद मामला गरमाता जा रहा है. वीडियो में साफ देखा जा सकता है कि कैसे थानेदार और पुलिसकर्मी मिलकर रिज़वान को पीट रहे हैं. यह वीडियो अब स्थानीय लोगों और सामाजिक संगठनों के आक्रोश का कारण बन गया है.

पुलिस की सफाई और कार्रवाई

थानेदार पुष्पेंद्र बंसीवाल ने आरोपों को नकारते हुए कहा कि महाराणा प्रताप जयंती पर होने वाली रैली को लेकर अतिक्रमण हटवाया जा रहा था, और रिज़वान ने बदसलूकी की. हालांकि, वीडियो में पुलिस की मारपीट को झुठलाना मुश्किल है. कोटा की पुलिस अधीक्षक डॉ. अमृता दुहन ने मामले की जांच की जिम्मेदारी डीएसपी राजेश टेलर को सौंपी है.

पीड़ित ने लगाई गुहार

रिज़वान ने राष्ट्रीय मानवाधिकार आयोग, लोकायुक्त और कोर्ट में शिकायत दर्ज करवा दी है. पीड़ित का कहना है कि उसे न्याय चाहिए और जिम्मेदार अधिकारियों पर सख्त कार्रवाई होनी चाहिए.

Dainik Bhaskar

बोधगया मंदिर एक्ट पर सुप्रीम कोर्ट का सुनवाई से इनकार

पटना 5 घंटे पहले

https://www.bhaskar.com/local/bihar/patna/news/supreme-court-refuses-to-hear-bodh-gaya-temple-act-135346601.html

बोधगया | सुप्रीम कोर्ट ने सोमवार को बोधगया मंदिर प्रबंधकारिणी कानून बीटीएमसी एक्ट 1949 से जुड़े एक मामले में सुनवाई से इनकार कर दिया। कोर्ट राष्ट्रीय मानवाधिकार आयोग, भारत सरकार की पूर्व सदस्य एवं पूर्व राज्य मंत्री महाराष्ट्र सरकार एडवोकेट सुलेखाताई कुम्भारे द्वारा 9 अप्रैल 2025 को सर्वोच्च न्यायालय में महाबोधि महाविहार बोधगया का पूर्ण प्रबंधन बौद्धों को सौंपे जाने को लेकर एक दायर याचिका 19102/2025 की सुनवाई कर रही थी। इस याचिका में महाबोधि महाविहार का प्रबंधन बौद्ध समुदाय को सौंपने की मांग की गई थी। साथ ही, बोधगया मंदिर कानून 1949 में संशोधन की भी मांग थी। सुप्रीम कोर्ट ने याचिकाकर्ता को पटना हाईकोर्ट जाने को कहा। हालांकि इस मामले में पहले से दायर विभिन्न याचिकाओं पर सुप्रीम कोर्ट 29 जुलाई 2025 को सुनवाई करेगी। इस मामले को लेकर तीन याचिका दायर है। इन सभी पर 29 जुलाई को सुनवाई प्रस्तावित है।